

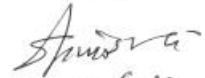
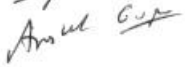

Allahabad Bench

C P No. 10/2010

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2019

NAME OF THE COMPANY: Shamkey Cotysn Ltd

SECTION OF THE COMPANIES ACT: 391/394 of Companies Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	O.P. MISHRA	Advocate	for IFCI Ltd.	
2.	ANSHUL GUPTA	RP	Self	
3	ZAIN ABBAS	Adv	R.P	

CP NO. 10/2010

Sh. O.P Mishra, Advocate for the IFCI Ltd., Sh. Anshul Gupta, RP for the Self and Sh. Zain Abbas, Advocate for the RP are present.

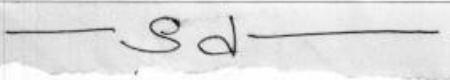
Learned counsel appearing for the Asset Reconstruction Company (India) Limited represented that in view of the admission of section 7 petition vide CP(IB) No. 132/2017, this petition became infructuous.

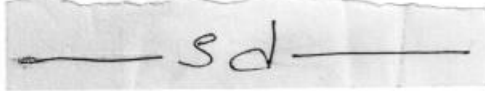
However, even on 15th October, 2018 learned counsel appearing for both sides represented that decision in the SLP pending before Hon'ble Supreme court of India would have bearing on the disposal of the CP No 10/2010.

In view of the pendency of the SLP before the Hon'ble Supreme Court and in view of the fact that decision in SLP would have bearing on the sanction on the scheme or otherwise.

List the matter on 25th March, 2019.

Dated 26.02.2019


SAROJ RAJWARE
MEMBER (T)


BIKKI RAVEENDRA BABU
MEMBER (J)